



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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January 19, 2023

Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 – Sri Mallikarjuna Pattana Sahakari Bank Niyamitha, Maski, Karnataka – Extension of period

The Reserve Bank of India issued Directions to Sri Mallikarjuna Pattana Sahakari Bank Niyamitha, Maski, Karnataka under Section 35A read with Section 56 of the Banking Regulation Act, 1949 vide Directive BLR.DOS.SSMS.No.558/13-03-225/2022-23 dated July 15, 2022.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of the Directive BLR.DOS.SSMS.No.558/13-03-225/2022-23 dated July 15, 2022 issued to Sri Mallikarjuna Pattana Sahakari Bank Niyamitha, Maski, Karnataka. Accordingly, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive BLR.DOS.SSMS.No.558/13-03-225/2022-23 dated July 15, 2022, issued to Sri Mallikarjuna Pattana Sahakari Bank Niyamitha, Maski, Karnataka, shall continue to apply to the bank for a further period of three months from January 19, 2023 to April 18, 2023, subject to review.

3. Other terms and conditions of the Directive under reference as modified from time to time, shall remain unchanged.

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(Yogesh Dayal)
Chief General Manager